



2026:AHC:24910

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4461 of 2026

Lalji And Another

.....Petitioner(s)

Versus

The State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Girja Shanker Mishra, Mohd Ghaus Ali, Pratiksha Rai
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present writ petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil-Jakhaniya, District Ghaziabad to decide Suit No.5982 of 2025, Computerized Case No.T202514290505982 under Section 24 of U.P. Land Revenue Code 2006, within stipulated period.
4. It is argued by the counsel for the petitioner that as per provisions contained under Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006, such kind of applications should be decided within a time bound period. Sub Section (3) of Section 24 reads as follows:-

"(7). Every proceeding under this section shall, as far as possible, be concluded by the Sub-Divisional Officer within three months from the date of the application.
5. It is further argued that though the aforesaid period has already been lapsed but till date no final decision has been taken in the matter, hence

the present writ petition.

6. In the facts and circumstances of the case, the present writ petition is disposed of finally directing the respondent no.2 to decide the aforesaid case as per the provisions contained under Sub- Section (3) of Section 24 of the U.P. Revenue Code, 2006, unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026
Pramod Tripathi